

sirable elements are able to enter the town. However, there are no restrictions on the movement of supplies or the people of the township. A close watch is being maintained on the situation and further steps will be taken as may be necessary and warranted with the aim of flushing out the militants and neutralising possible threats keeping in view the sanctity of the Shrine and the topography of the area.

**Damage caused to properties of Kashmiri Hindus**

3939. PROF. VIJAY KUMAR MALHOTRA: Will the PRIME MINISTER be pleased to state:

(a) the number of houses, shops and places of worship destroyed, desecrated by militant activity which belongs to Kashmiri Hindus now living outside the valley;

(b) the number of such houses or places of worship to which ex-gratia relief/payment has been made and how many are still pending therefor;

(c) whether/in spite of the ex-gratia relief having been sanctioned amounts in many cases have not yet been actually paid; and

(d) if so, the details and reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): (a) to (d) Information is being collected and will be laid on the Table of the House.

**Problems of Kashmiri migrants**

3940. SHRI V. NARAYANASAMY: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the news which appeared in 'The Hindustan Times' dated the 10th February, 1995

to the effect that All India Kashmiri Migrants Employees' Forum, at its recently held meeting, protested against the apathetic attitude of the State and Central Governments to the problems of Kashmiri migrants in general and migrant employees in particular;

(b) if so, the reaction of Government thereto;

(c) what are the main problems of these migrants; and

(d) the steps taken by Government and State Administration to sort out their problems?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): (a) The news-item referred to in the Question did not appear in the 'The Hindustan Times' dated 10-2-95.

(b) Does not arise.

(c) and (d) The All India Kashmiri Migrants Employees Forum has been raising some demands from time to time. Secretary, Department of Jammu & Kashmir Affairs took a meeting on 18.3.95 with representatives of this Forum. As per discussion held in the meeting their demands like transfer of Service Books to Resident Commissioner's Office in Delhi, preparation of GPF Schedules, settlement of matured SI policies, settlement of pending pension cases, etc. were forwarded to the State Govt., who are taking necessary action.

**J&K leaders, visit to capital**

3941. SHRI KRISHAN LAL SHARMA: Will the PRIME MINISTER be pleased to state:

(a) the names of leaders from Jammu and Kashmir and their party affiliation who visited the Capital in March, 1995;

(b) the purpose of their visit to the Capital;

(c) the names of the other leaders and diplomats they met in the Capital and gist of their activities and the statements they made during their stay;

(d) whether the same was done with the prior approval of the Central Government and if not, the reasons therefor;

(e) whether their activities and the statements are detrimental to the unity and integrity of the country; and

(f) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): (a) According to available information the following leaders from Jammu and Kashmir visited the Capital during March, 1995:—

(i) Syed Ali Shah Gillani, Jamate-Islami.

(ii) Maulvi Umar Farooq, Awami Action Committee.

(iii) Abdul Gani Lone, Peoples Conference.

(iv) Shabir Ahmed Shah, Peoples League.

(v) Ghulam Nabi Sumbji, Muslim Conference.

(vi) Fazal-ul-Haq Qureshi, People's Political Front.

(b) and (c) It is learnt that they had primarily come to Delhi to attend the "Pakistan Day Celebrations" on 23 March 1995 on the invitation of the Pakistan High Commissioner in India. Some of these leaders also met various foreign diplomats, political leaders and other intellectuals during their stay. However, it is not possible to give the details of all the persons whom they have met.

(d) No such permission is required.

(e) and (f) The Government is keeping a watch over the activities of such persons and action as may be considered necessary and appropriate will be taken as required.

Comments of Hurriyat leaders on the situation around Dargah Charar-e-Sharief

3942. PROF. VIJAY KUMAR MALHOTRA:

SHRI KRISHAN LAL SHARMA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that JKLF militants on being prevented by the security forces from entering the shrine of Charar-e-Sharief near Srinagar in J&K have occupied the areas around the shrine there;

(b) whether it is also a fact that since then there have been fierce and intermittent firing between the two;

(c) if so, the details thereof;

(d) whether the residents of Charar-e-Sharief are fleeing because of harassment to them by the militants;

(e) if so, how many persons have fled of their houses so far;

(f) whether it is also a fact that Hurriyat leaders, while addressing a meeting at Press Club of India in the Capital, warned the Central Government to lift the siege of the said shrine or face mass agitation and appealed to Muslim countries and OIC countries to impress upon Government to do the same and also denied that Pakistan was supplying arms and ammunition to Kashmiri militants; and

(g) if so, the reaction of Government thereto?